

ITEM NO.37

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 32540/2010

(Arising out of impugned final judgment and order dated 09/09/2010 in WP No. 54530/2008 passed by the High Court Of Judicature at Allahabad)

U.P.AVAS EVAM VIKAS PARISHAD &amp; ANR

Petitioner(s)

VERSUS

HARI PRAKASH AGARWAL &amp; ORS.

Respondent(s)

(with interim relief and office report)

WITH

SLP(C) No. 32612/2010

(With Interim Relief and Office Report)

SLP(C) No. 34176/2010

(With Interim Relief and Office Report)

SLP(C) No. 9456/2011

(With Interim Relief and Office Report)

SLP(C) No. 10787/2011

(With Interim Relief and Office Report)

Date : 11/09/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. Vishwajit Singh, Adv.  
Mr. Abhindra Maheshwari, Adv.  
Mr. Pankaj Singh, Adv.

For Respondent(s)

Mr. Mukesh Verma, Adv.  
Mr. Pawan Kumar Shukla, Adv.  
  
Ms. Purnima Jauhari, Adv.  
Mr. Prakash Kumar Singh, Adv.  
  
Mr. Abhishth Kumar, Adv.  
Ms. Archana Singh, Adv.

Mr. Yash Pal Dhingra, Adv.

Mr. C. D. Singh, Adv.

UPON hearing counsel the Court made the following  
O R D E R

In view of the letter circulated by learned counsel for the respondents seeking adjournment due to indisposition, list on 05.10.2015.

(Jayant Kumar Arora)  
Sr. P.A.

(Sneh Bala Mehra)  
Assistant Registrar